

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH, MUMBAI.**

O.A.210/00491/2017

**Date of decision : September 18, 2019.**

**Coram: Dr.Bhagwan Sahai, Member (Administrative)  
Ravinder Kaur, Member (Judicial).**

1. Joel Mckenzie,  
Working as : ADME (Assistant  
Divisional Mechanical Engineer)  
(Diesel) (Group "B" post) under  
Senior Divisional Mechanical  
Engineer (Diesel), Office of  
Sr.DME(D), Ghorpadi,  
Pune - 411 001, and residing  
at : C-15, 4<sup>th</sup> Floor,  
Parmar Paradise, Near Hotel  
Woodland, Pune, Maharashtra-  
411 001.
2. R.K. Pathak,  
Working as : Assistant Works  
Manager, Matunga,  
Central Railway, (Group "B" post)  
under CWM's Office, Matunga  
Workshop, Central Railway,  
Mumbai - 400 019, and residing  
at : A-10, Central Railway  
Officers' Colony, D.S.P. Road,  
Dadar (East), Mumbai-400 014.
3. Deepak Khot,  
Working as : Assistant  
Divisional Mechanical Engineer)  
(C&W) Pune (Group "B" post) under  
Sr. Divisional Mechanical  
Engineer, C&W, Pune,  
DRM's Office and residing  
at : Survey No.37, Sasane Colony,  
Manjari Road, Keshav Nagar,  
Mundwa, Pune-36, Maharashtra. ... **Applicants**

**( By Advocate Shri R.G. Walia )**

**Versus**

1. Union of India,  
Railway Board,  
through the Secretary,  
Railway Board, Rail Bhavan,

Raisina Road, Rafi Ahmed  
Kidwai Marg,  
New Delhi - 110 011.

2. General Manager,  
Headquarters Office,  
Central Railway, Chhatrapati  
Shivaji Maharaj Terminus (CST),  
Mumbai - 400 001.
3. UPSC (Union Public Service Commission),  
through - the Secretary,  
Union Public Service Commission,  
Dholpur House, Shahjahan Road,  
New Delhi - 110 069. .... **Respondents**

( By Advocates Shri V.S. Masurkar and Shri V.B. Joshi ).

**Order (Oral)**  
Per : Ravinder Kaur, Member (J)

MA No. 497/2017 filed by the applicants  
for Joint Petition is allowed.

2. Learned counsel for the applicants submits that the present O.A. has become infructuous since the applicants have already been granted reliefs by the respondents.
3. The Original Application is accordingly disposed of as infructuous. No order as to costs.

(Ravinder Kaur)  
Member (J)

(Dr. Bhagwan Sahai) /  
Member (A).

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*JD  
19/3/19*